

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A. No. 563 OF 2007

Wednesday, this the 12th day of September, 2007.

CORAM :

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER**

Rajeev Narayanan

(ELKH/PSI/SSR 110/25 KV TRD/Sub station)

Ganeshgiri PO, Shornur, Southern Railway

Residing at : Puthumanamparappath House

Perumudiyur PO, Pattambi (via)

Palghat District

:

Applicant

(By Advocate Mr. B. Harish Kumar)

Versus

**1. Union of India represented by General Manager
Southern Railway
Chennai**

**2. The Chief Personnel Officer
Divisional Office
Southern Railway
Chennai**

**3. The Senior Divisional Officer
Southern Railway
Divisional Office Personnel Branch
Palaghat**

: **Respondents**

(By Advocate Mr. Thomas Mathew Nellimoottil)

**The application having been heard on 12.09.2007, the
Tribunal on the same day delivered the following :**

O R D E R

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

**The applicant is a Khalasi under the 3rd respondent appointed
on 09.12.1998 on compassionate grounds on the demise of his father.**

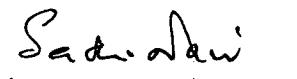
The applicant has contended that he was eligible to be appointed in

Group 'C' category as per rules. Since there was no scope of any vacancy in Group C in the near future, he was considered for Group D post by Annexure A-5 order and he accepted the appointment at that time. Now the applicant understands that there are vacancies available in Group 'C' category and he has made representations to consider him for appointment in Group 'C'. Since there is no response from the respondents, he has filed this O.A.

2. Compassionate appointment is to give immediate relief to the family at the time of distress. The applicant was appointed on that ground in Group D vacancy which was available at that time. The applicant wants conversion of the compassionate appointment and upgradation of the post. The prayer of the applicant to a higher category does not fall within the scope of the scheme of compassionate appointment nor is it covered by any rules, on the subject. Therefore, the OA is dismissed. No costs.

Dated, the 12th September, 2007.


K.B.S.RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

vs